

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 987
TO BE ANSWERED ON 18TH SEPTEMBER, 2020**

SETTING UP AND RUNNING OF MEDICAL COLLEGES

987. SHRIMATI POONAMBEN MAADAM:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the role of Medical Council of India in the setting up and operationalization of medical colleges in the country;
- (b) whether the State Governments are complying with the rules laid down by the Medical Council of India in running the medical colleges under their administrative control; and
- (c) if so, mechanism in place to ensure strict compliance of the said rules by the respective State Governments?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) Permission to establishment/ renewal of medical colleges is governed by Section 10 (A) of Indian Medical Council Act, 1956. Permission for establishment / renewal permission to a medical college” is granted by Central Government on the basis of recommendations by Medical Council of India (MCI) [currently by Board of Governors in supersession of Medical Council of India] after assessment as per Minimum Standard Requirements under the MCI Regulations, 1999. The permission is initially granted for one year and is renewed on yearly basis subject to verification of achievements of annual targets. Medical Colleges which fail to meet the minimum standards are not given permission/renewal permission.

After the promulgation of the Indian Medical Council (Amendment) Ordinance, 2019 the powers of the Central Government under section 10A of the IMC Act, 1956 are now exercised by the Board of Governors in supersession of Medical Council of India.

(b) & (c): As per information provided by the Board of Governors in supersession of Medical Council of India, for ensuring compliance with the Regulations, MCI carries out regular assessments, compliance verification assessment, etc. and incase of non compliance, MCI taken appropriate against the concerned medical colleges under intimation to the concerned State Government.